

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.3  
C.A.(CAA)19(AHM)2024

**Proceedings under Section 230-232 of Co. Act, 2013**

**IN THE MATTER OF:**

Growthspirit Solutions Pvt. Ltd.  
(Transferor Co. 1)  
Skycool Tradelink Pvt. Ltd.  
(Transferor Co. 2)  
Vasupujya Spinners Pvt. Ltd.  
(Transferor Co. 3)  
Thinkfar Tradelink Pvt. Ltd.  
(Transferor Co. 4)  
Taaza Kesar Farms Pvt. Ltd.  
(Transferee Co.)

.....Applicant

**Order delivered on 18/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant :Ms. Dharmishta Raval, Advocate  
For the Respondent :

**ORDER**

The present joint Company Application is filed under Sections 230-232 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 with other applicable provisions of the Companies Act, 2013 for approval of the Scheme of Merger.

Ld. Counsel for the Applicant Companies submitted that the Transferor Company No.1, to 4 have 2 (two) equity shareholders & Transferee Company has 2 (two) equity shareholders.

Transferor Company No.1, to 4 have no secured creditors & Transferee Company has also no secured creditor.

Transferor Company No.1 has 2 (two) unsecured Creditors, Transferor Company No.2 has 1 (one) unsecured Creditor, Transferor Company No.3 & 4 have no

unsecured creditor & Transferee Company has 1 (one) unsecured Creditor.

Transferor Company No.1 has 5 (five) Preference Shareholder, Transferor Company, Transferor Company No.2 to 4 have Preference Shareholder & Transferee Company has also no Preference Shareholder.

The Applicant Companies in this Company Application has sought for the following reliefs;

	<b>EQUITY SHAREHOLDERS MEETING</b>	<b>PREFERENCE SHARE HOLDERS MEETING</b>	<b>SECURED CREDITORS MEETING</b>	<b>UNSECURED CREDITORS MEETING</b>
Transferor Company No.1	To Dispense with meeting	To Dispense with meeting	N.A.	To Dispense with meeting
Transferor Company No.2	To Dispense with meeting	N.A.	N.A.	To Dispense with meeting
Transferor Company No.3	To Dispense with meeting	N.A.	N.A.	N.A.
Transferor Company No.4	To Dispense with meeting	N.A.	N.A.	N.A.
Transferee Company	To Dispense with meeting	N.A.	N.A.	To Dispense with meeting

The Applicant Companies has requested that notices are required to be issued to **(i)** concerned Regional Director, **(ii)** Registrar of Companies Ahmedabad, Gujarat, **(iii)** Official Liquidator **(iv)** Income Tax Department.

Heard, Ld. Counsel for the applicant Companies and perused the record.

**The order is reserved.**

-Sd-

**SAMEER KAKAR  
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**